Annex VII

Information to be furnished by a UCB not complying with provisions of section 11 (1) of the Banking Regulation Act, 1949 (AACS) for obtaining prior approval of the Reserve Bank for shifting of its offices, sale / surrendering of existing premises or for acquisition of new premises on ownership / leased rental basis

A. Profile of the bank			
(i) Name of the bank			
(ii)(a) Address of the Head Office/Administrative			
office			
(iii) Registered address of the bank			
Total No. of offices			
B. Financial position of the bank for last three fina	ancial years	}	
			(₹ crore)
	March	March	March
	20	20	20
(i) Share capital			
(ii) Reserve Fund (please furnish details of various			
funds)			
(iii) Deposits			
(iv) Borrowings			
(v) Loans and advances			
(vi) Gross NPA			
(vii) Net NPA			
(viii) CRAR			
(ix) Net Profit (+) / Loss (-)			
(x) Audit classification			
C. Sale of owned premises/surrendering of existing	ng premises	taken on le	ease/ rental
basis			

(i) Address of the premises proposed to be sold /				
surrendered				
(ii) Market value / present rent/lease fee				
(iii) Total floor space				
(iv) Whether any of the bank's board members or				
their relatives or office bearers have financial interest				
in leased/rented premises				
(v) The reasons for selling / surrendering				
D. Acquisition of new premises on ownership / lease/ rental basis				
(i) Name and address of the premises				
(ii) Name and address of owners from whom				
premises / property is to be purchased / taken on				
lease or rental basis				
(iii) Estimated cost / amount of lease or rent / taxes				
etc.				
(iv) Total floor space				
(v) Whether any of the bank's board members or their				
relatives or office bearers have financial interest in				
proposed premises				
E. In case the sale / purchase of the premises a	t C&D above involves shifting of			
bank's office				
(i) Name and address of the premises from which				
office/ departments is/are proposed to be shifted.				
(ii) Licence No. / Permission for opening the above				
offices / department				
(iii) (a) Name and address of the premises to which				
above office/department is/are proposed to be				
shifted.				
(b) Total floor space of the new premises.				

(iv) Distance between the premises at (i) and (iii)	
above.	
(v) Whether all departments/ entire office of the bank	
presently functioning at address at (i) above are / is	
proposed to be shifted.	
(vi) If answer at (v) is "no", please indicate –	
(a) Name of all departments / offices functioning at	
existing premises.	
(b) The departments which will continue to function at	
the existing place after proposed shifting	
(vii) Reasons for shifting (please enclose supporting	
documents)	
In case of proposed shifting of Head Office/Admir	nistrative Office
(i) Will the bank's registered address also be changed	
or not?	
(ii) Will the bank's byelaw need amendment?	
(Please enclose a copy of the byelaws)	
Date :	
Signature_	